

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 305

IA-5183/2022 IA-4748/2022 IA-3820/2022 IA-5253/2021 Cont.P-19/2021 IA-381/2022
IA-4144/2022
In
IB-1018(ND)/2020

IN THE MATTER OF:

Amit Goel

.....APPLICANT/PETITIONER

Vs.

CMYK Printech Ltd.

.....RESPONDENT

SECTION

U/s 7 of IBC, 2016

Order delivered on 17.01.2023

CORAM:

**SHRI ATUL CHATURVEDI
MEMBER (TECHNICAL)**

**SHRI BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)**

PRESENT:

For the Applicant

: Adv. Viplav Sharma, Adv. Shailendra Singh,
Applicant in person in IA-4144/2022.
Adv. Paras Mithal in IA No. 4748/2022

For the Respondent

: Adv Deepanshi Sharma on behalf of Mr. Ranjeet Verma
in IA-381

For the RP

: Adv. Swaralipi Deb Roy, Adv. Abhinav Aggarwal.

ORDER

IA-5183/2022:-

List the matter on **19.01.2023**.

IA-4748/2022:-

Issue notice to the Resolution Professional returnable within two weeks. The Appellant is directed to serve notice along with a copy of this petition to the Resolution Professional by all modes and file proof of service along with an affidavit within one week. The Resolution Professional shall file its reply affidavit within two weeks after receipt of notice.

List the matter on **20.02.2023**.

IA-3820/2022:-

List the matter on **20.02.2023**.

IA-5253/2021:-

None appears for the Applicant. In the interest of justice, the matter is adjourned to **20.02.2023**.

Cont.P-19/2021:-

List the matter on **20.02.2023**.

IA-381/2022:-

Learned Counsel for the Respondent seeks and granted two weeks time to file reply affidavit

List the matter on **20.02.2023**.

IA-4144/2022:-

List the matter on **31.01.2023**.

-SD-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

-SD-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**